The Media Advertisement Policy of Directorate of Advertising and Visual Publicity (DAVP) is available at DAVP's website, www.davp.nic.in.

Regulation of electronic media

730. DR. KANWAR DEEP SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any act which regulates the electronic media like the Press and Registration of Books Act (RRB) that regulates the print media and the Press Council;
 - (b) if so, the reasons therefor; and
- (c) whether there is any system in place established by Government to regulate the private radio stations?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c) Ministry of Information and Broadcasting exercises statutory powers conferred by Cable Television Networks (Regulation) Act, 1995 and Cable Television Networks Rules, 1994. Private radio stations are governed by the 'Policy Guidelines on Expansion of FM Radio Broadcasting Services through Private Agencies'.

NSSO Report on unemployment

731. SHRI ALOK TIWARI:

SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether as per the recent report of NSSO, rate of employment in the country has shown sharp decline during 2011-12 in comparison to previous years;
 - (b) if so, the year-wise and State-wise details thereof for last five years;
- (c) whether Government has taken steps to address the rise in unemployment in the country in response to above report; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND

EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Reliable estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation. As per the results of the two most recent surveys conducted during 2009-10 and 2011-12, estimated employment rate on usual status basis in the country has declined from 39.2 per cent in 2009-10 to 38.6 per cent in 2011-12. State-wise details of employment rate on usual status basis are given in Statement (*See* below).

(c) and (d) To promote creation of more jobs in order to reduce unemployment, Government has taken variety of steps like encouraging private investment in various sectors of economy, fast tracking various approvals for projects involving substantial investment and increasing public expenditure on schemes like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Swaranajayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) now restructured as National Rural Livelihood Mission (NRLM), besides entrepreneurial development programmes run by the Ministry of Micro, Small and Medium Enterprises. To increase employability, Government is also focusing on skill development in a big way and has set up National Skill Development Agency to coordinate action among Central Ministries in this context.

State-wise details of employment rates on usual status basis during the year 2009-10 and 2011-12

Sl. No.	State/Union Territory	Territory Employment Rate	
		2009-10	2011-12
1	2	3	4
1	Andhra Pradesh	47.6	47.0
2	Arunachal Pradesh	38.3	36.8
3	Assam	36.3	34.1
4	Bihar	28.0	27.3
5	Chhattisgarh	41.9	46.3
6	Delhi	33.1	33.7

1	2	3	4
7	Goa	33.7	35.8
8	Gujarat	42.4	42.2
9	Haryana	38.5	34.4
10	Himachal Pradesh	49.9	52.0
11	Jammu and Kashmir	41.1	38.9
12	Jharkhand	32.6	35.1
13	Karnataka	45.6	42.3
14	Kerala	37.7	37.7
15	Madhya Pradesh	40.3	38.5
16	Maharashtra	44.3	43.1
17	Manipur	34.9	37.2
18	Meghalaya	45.4	43.5
19	Mizoram	46.0	43.2
20	Nagaland	38.0	36.7
21	Odisha	40.2	41.2
22	Punjab	38.2	39.2
23	Rajasthan	40.9	40.0
24	Sikkim	43.7	51.9
25	Tamil Nadu	44.8	44.3
26	Tripura	37.9	38.8
27	Uttarakhand	40.7	36.1
28	Uttar Pradesh	33.5	33.3
29	West Bengal	38.6	39.2

1	2	3	4
30	Andaman and Nicobar Islands	39.9	42.0
31	Chandigarh	34.2	35.4
32	Dadra and Nagar Haveli	31.8	34.4
33	Daman and Diu	38.4	40.3
34	Lakshadweep	41.5	33.4
35	Puducherry	41.4	35.5
	All India	39.2	38.6

Source: NSSO Report, 2011-12.

Provident Fund net for construction workers

732. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the construction workers have been kept out of Provident Fundnet;
 - (b) if so, the details thereof and the reasons therefor; and
 - (c) the steps being taken to correct the situation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) No, Sir. The establishments engaged in building and construction industry have been included in the list to be covered under the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (EPF and MP Act, 1952) *vide* notification GSR No. 1069 dated 11.10.1980. Therefore, the employees working in establishments engaged in building and construction industry are eligible for the benefits available under the Act and the Schemes framed thereunder at par with the employees of other industries.

(c) Question does not arise in view of reply to parts (a) and (b) of the Question above.

Job for workers of flood affected areas

733. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: